



2025:DHC:11564-DB



\$~57

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 19092/2025, CM APPLs. 79438-439/2025

UNION OF INDIA & ORS. ....Petitioners

Through: Mr. Sanjib Kumar Mohanty,  
SPC, Mr. Aditya Acharya and Mr. Subesh  
Kumar Sahoo, Advs. for UOI  
Sgt Manish Kumar Singh and Sgt Mritunjay,  
MoD, DAV Legal Cell Air Force

versus

SGT VIRENDER SINGH YADAV (RETD.) ....Respondent

Through: Mr. AK Chaudhary, Mr. Baljeet  
Singh, Ms. Deepika Sheoran, Advs.

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**JUDGMENT (ORAL)**

% **17.12.2025**

**C. HARI SHANKAR, J.**

1. Mr. Mohanty, learned SPC for the petitioner, acknowledges the fact that the dispute in this case is covered by the judgment of this Court in *UOI v. Ex Sub Gawas Anil Madso<sup>1</sup>* as well as several other matters in which we have upheld the orders passed by the AFT granting disability pension to the applicants before the Tribunal.

2. Accordingly, this writ petition is dismissed as being covered by earlier decisions.

---

<sup>1</sup> 318 (2025) DLT 711



2025:DHC:11564-DB



3. Compliance with the judgment of the AFT be ensured within a period of 12 weeks from today.

**C. HARI SHANKAR, J.**

**OM PRAKASH SHUKLA, J.**

**DECEMBER 17, 2025/dsn**